



\$~5 and connected matters

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010377502026

+ W.P.(C) 11746/2026

AYUSH KUMAR & ANR.

.....Petitioner

versus

NATIONAL TESTING AGENCY & ORS.

.....Respondent

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+ W.P.(C) 12367/2026

KEERTHANA GIRIVASAN

.....Petitioner

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.....Petitioner

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.....Respondent

MEMO OF PARTIES

FOR PETITIONERS

Mr. Yatharth Rohila, Mr. Nihal Singh Shekhawat, Ms. Kanak Kaushal, Ms. Aniketa Rohila, Advs.

Mr. Mayank Sharma, Adv.

Mr. Abhijit Chakravarty, Mr. Mangal Murti, Advs.

Mr. D. K. Devesh, Mr. Gopal Mishra, Advs.

FOR RESPONDENTS

Mr. Sanjay Khanna, SC for NTA, Ms. Pragya Bhushan, Mr. Saurabh Pandey, Mr. Harsh Katariya, Ms. Meemansa Dixit, Mr. Giridharan P, Advs. for NTA

Mr. Waize Ali Noor, Mr. Mrinal Kumar Sharma, Mr. Zillur Rahman, Advs. for NBEMS

Mr. Abhinav Jaganathan, Mr. Harsh Vikram Singh, Advs. for NBEMS
Adv. Mr. Bishwabandhu, SC with Ms. Nisha, Adv. for NMC

CORAM:

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

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24.09.2026

1. These are petitions seeking issuance/release of National Eligibility cum Entrance Test-Undergraduate ("**NEET-UG**") scorecards in order to enable the petitioners to participate in the Foreign Medical



Graduate Examination (**“FMGE”**) proposed to be held on 31.10.2026.

2. The petitioners in the present petitions are medical graduates, who for some reason or the other, have misplaced/ lost their NEET-UG scorecards for the previous years.
3. All the petitions have been taken up for hearing and are being disposed of by a common order.
4. The National Board of Medical Sciences (**“NBEMS”**) represented by Mr. Noor, learned counsel, is the authority responsible for conducting FMGE.
5. As per the schedule of the said examination, the applications are to be submitted on or before 25.09.2026 till 11:55 P.M. and an opportunity to rectify the deficiencies related to documents including “eligibility certificate” is permitted till 21.10.2026 (11:55 P.M.).
6. All the application forms of the petitioners, as of today, are incomplete due to lack of their respective NEET-UG scorecards.
7. Mr. Khanna, learned standing counsel for the National Testing Agency (**“NTA”**) has moved an application CM. APPL. _____ (to be numbered) in W.P.(C) No. 12434/2026, filed *vide* Diary No. 408058/2026, a copy of the same has been handed over in Court today which is taken on record.
8. He draws my attention to a public notice and an office memorandum dated 17.09.2026, which has been formulated to help candidates aspiring to appear for FMGE such as the petitioners to overcome the difficulties faced by them in retrieving their scorecards.
9. My attention has been drawn to the aforesaid public notice and office



memorandum wherein the procedure for issuance of duplicate scorecard to the candidates has been set out. Clause No. 5 of the said office memorandum is important and reads as under:

“5. Documents to be enclosed with the application

5.1 Every application under this Office Memorandum shall be accompanied by the following documents, in original or self-attested photocopy as indicated:

(a) a duly filled and signed application in the form prescribed at Annexure I;

(b) an affidavit in the form prescribed at Annexure II, sworn on non-judicial stamp paper of the value prescribed in the State of execution (not less than Rs. 10/-), attested by a First-Class Judicial Magistrate or a Notary Public duly appointed under the Notaries Act, 1952, declaring the fact and circumstances of loss/theft/mutilation/damage/destruction, and undertaking that if the original scorecard is subsequently recovered, the same shall be surrendered to NTA;

(c) a copy of the First Information Report (FIR), Daily Diary Report (DDR), Non-Cognizable Report (NCR) or lost-article report registered with the police in whose jurisdiction the loss or theft is stated to have occurred; or, where such report cannot be obtained (including in cases of loss abroad), an attestation by the Indian Embassy/Consulate of the country of residence to that effect;



- (d) two (2) recent passport-size colour photographs of the Applicant, one affixed on the application form and one on the affidavit, both attested by a Gazetted Officer or the head of the institution last attended;
- (e) a self-attested photocopy of a government-issued photo identity document (Aadhaar, PAN, Passport, Voter ID or Driving Licence), together with a self-attested photocopy of the Aadhaar (with masked digits, in accordance with UIDAI guidelines) or, in the case of an Applicant residing abroad, a self-attested photocopy of the passport;
- (f) a self-attested photocopy of the Admit Card/Registration Slip of the examination, if available with the Applicant (not mandatory);
- (g) proof of payment of the prescribed fee as per paragraph 7; and
- (h) an indemnity-cum-undertaking in the form prescribed at Annexure III.”
10. Mr. Khanna, learned standing counsel, on instructions states that Clause No. 5.1 (c) entirely and Clause No. 5.1 (d) with respect to the part that the photographs have to be attested by the “*Gazetted Officer or Head of the Institution*” are not being insisted upon.
11. I am of the view that since the petitioners are preparing for their examination which is crucial for their career prospects as doctors, it will not be possible for them to comply with all the aforesaid formalities at the last minute. Accordingly, it is directed that the petitioners shall be required to submit the following documents:



- (a) A duly filled and signed application in the form prescribed at Annexure I.
 - (b) A self-attested affidavit as per Annexure II, declaring the facts and circumstances of loss/theft/mutilation/damage/destruction, and undertaking that if the original scorecard is subsequently recovered, the same shall be surrendered to NTA;
 - (c) Stands omitted.
 - (d) two (2) recent passport-size colour photographs of the Applicant, one affixed on the application form and one on the self-attested affidavit.(No Stamp paper)
 - (e) a self-attested photocopy of a government-issued photo identity document (Aadhaar, PAN, Passport, Voter ID or Driving Licence), together with a self-attested photocopy of the Aadhaar (with masked digits, in accordance with UIDAI guidelines) or, in the case of an Applicant residing abroad, a self-attested photocopy of the passport;
 - (f) A statement whether the admit card, registration slip of the examination is available with the applicant or not, and if the same is available, a self attested photocopy of the same.
 - (g) Proof of payment of the requisite fee.
 - (h) Self-attested indemnity cum affidavit as per form prescribed at Annexure 3.(No Stamp paper)
12. It is also stated that the fee as prescribed under Clause No. 7.1, is required to be made through a Demand Draft.
13. Mr. Khanna, learned standing counsel, very fairly states that the petitioners in the present batch of matters, may deposit the fee by way



of NEFT transaction using the following particulars:

Bank name:	Canara Bank
Account holder name:	National Testing Agency
Account no. :	86882010019080
IFSC code:	CNRB0000268

14. The proof the payment made using NEFT shall be annexed with the applications by the petitioners. An application with all the above particulars and documents shall be submitted to NTA within 7 days from today and the score card shall be generated within 7 days thereafter.
15. The petitioners can apply through the portal as well as by sending the application forms on the email Id provided under Clause No. 6.1 of the said office memorandum i.e., result@nta.gov.in.
16. Additionally, all the petitioners may write a letter stating that they are desirous of appearing for FMGE on 31.10.2026 and that shall be considered as sufficient compliance and be deemed as a valid application form by the NBEMS.
17. The form of the aforesaid letter shall not be relevant or important, and it should just be in the nature of an intimation that the petitioners are desirous of participating in the examination on 31.10.2026.
18. All the deficiencies shall be rectified by the petitioners by 21.10.2026 till 11:55 p.m.
19. The Order passed today is only applicable to the present petitioners and from next examination onwards, the notification dated 17.09.2026 shall apply in accordance with law.
20. With these directions, all the petitions are disposed of along with



pending applications.

SEPTEMBER 24, 2026/sp

JASMEET SINGH, J